CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH, PATNA OA/050/00685/18 With MA/050/00328/2018

Date of Order: 01/05/2019

<u>C O R A M</u> HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER

Yogeshwar Rai, S/o Late Nibbu Rai, Village- Dhurlakh, PO + Distt.- Samastipur.

.... Applicant.

By Advocate: - Mr. S.K. Roy

-Versus-

- 1. The Union of India, through the General Manager, North Eastern Railway, Gorakhpur- 273001.
- 2. The General Manager (Personnel), Northern Eastern Railway, Gorakhpur.
- 3. The DRM, East Central Railway, Hajipur- 844101.
- 4. The DRM, East Central Railway, Sonepur- 841101.
- 5. The Divisional Personnel Officer, East Central railway, Sonepur- 841101.
- 6. The Executive Engineer (Con.), North Eastern Railway, Gorakhpur-273001.

.... Respondents.

By Advocate: - Mr. S. K. Ravi

ORDER [ORAL]

Per Dinesh Sharma, A.M:- The OA came up for hearing at the admissions stage. The applicant has prayed for extending the benefit of judicial pronouncement in his favour and to appoint him to a Group D post. This is on ground that he was appointed as casual labour and worked as Khalasi from 24.11.1980 to 18.04.1982 and thereafter from 20.04.1982 to 15.10.1982 and subsequently upto 1984. He alleges that he has been applying for the post of Group D and has done so in the year 1990,1997 and

was also called for screening test in 2003. He has again represented in 2006 and issued a legal notice also in that year but there has been no response. As is clear from the pleadings itself, the claim is for something which happened almost three decades before and there is apparently no legal right vested in the applicant to seek any relief and there is no reason for condonation of such a long delay for which an MA/050/00328/2018 has been filed. The OA and MA are, therefore, dismissed at the admissions stage itself.

[Dinesh Sharma] Administrative Member Srk. [Jayesh V. Bhairavia] Judicial Member